

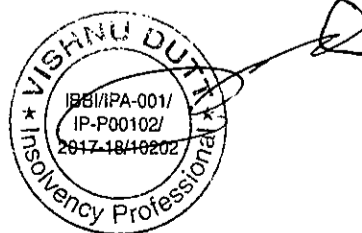
**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MASS METALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MASS METALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/08/1990
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, DELHI.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1990PTC041296
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO. 49A, 1st FLOOR, STREET NO. 30 NEW ROHTAK ROAD, ANAND PARBAT, NEW DELHI 110005
6.	Insolvency commencement date in respect of corporate debtor	07/11/2019
7.	Estimated date of closure of insolvency resolution process	06/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>VISHNU DUTT</b> IBBI/IPA-001/1P-P00102/2017-18/10202
9.	Address and e-mail of the interim resolution professional, as registered with the Board	219, ANARKALI BAZAR, JHANDEWALAN EXT., NEW DELHI - 110 055. <a href="mailto:vishnudutt2050@yahoo.com">vishnudutt2050@yahoo.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	219, ANARKALI BAZAR, JHANDEWALAN EXT., NEW DELHI - 110 055. <a href="mailto:vishnudutt2050@yahoo.com">vishnudutt2050@yahoo.com</a>
11.	Last date for submission of claims	22/11/2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MASS METALS PRIVATE LIMITED on 07/11/2019.




The creditors of MASS METALS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 23/11/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09/11/2019.  
Place: New Delhi.

  
(VISHNU DUTT)  
Interim Resolution Professional